

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.23
IA No.388 of 2022 in
CP (IB) No.66/BB/2021

IN THE MATTER OF:

Sushma Ramanna
Vs.
M/s. Coursecube Pvt. Ltd.

... Petitioner
... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 388/22 : Ms. Ruchi Ramani, PCA

ORDER

IA No.388 of 2022:

1. This application has been filed by the RP of Corporate Debtor seeking to liquidate the Corporate Debtor.
2. Heard the learned PCA for the RP of Corporate Debtor.
3. Pursuant to order dated 21.10.2022, Ld. PCA for the RP has filed Additional Affidavit vide Diary dated 24.11.2022 enclosing the Form-H and affidavit regarding no legal proceedings against the Respondent. The same is taken on record.
4. List the case on **13.01.2023**.

— sd —

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

— sd —

KISHORE VEMULAPALLI
MEMBER (JUDICIAL)